GOVERNMENT OF INDIA
MINISTRY OF TRANSPORT & SHIPPING
DIRECTORATE GENERAL OF SHIPPING

BOMBAY, THE 8TH JANUARY, 68.

_N_O_T_I_F_I_C_A_T_I_O_N_ (Merchant Shipping)

S.O. 259 - In exercise of the powers conferred by sub-section (3) of section 7 of the Merchant Shipping Act, 1958 (44 of 1958), read with the Notification of the Government of India, in the Ministry of Transport and Shipping No. S.O. 3539 dated the 25th September, 1967, the Director General of Shipping with the previous approval of the Central Government, hereby directs that the power exercisable by him under sub-section (1) of section 299A of the said Act shall be exercisable with immediate effect also by the Principal Officer of the Mercantile Marine Department of the district concerned, or, in his absence, by the Surveyor who carried out his duties.

[9-SL(1)/67]

Sd/- XXX
(K.C. MADAPPA)
DIRECTOR GENERAL OF SHIPPING.

To
The General Manager,
Government of India Press,
Minto Road,
New Delhi.